O.A.NO.2775/99

New Delhi, this the 9th day of May, 2000.

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

M.K.Pathak, S/O N.K.Pathak, 65 Sunrise
Apartments, D-Block, Vikaspuri, New
Delhi.

......Applicant.

(By Advocate: None for applicant)

VERSUS

1.   Union of India through Secretary,
      Ministry of Health & Family
      Welfare, Nirman Bhawan, New
      Delhi.

2.   Director General of Health
      Services, Govt. of India, Nirman
      Bhawan, New Delhi.

3.   Secretary to the Prime Minister
      of India, Prime Minister's Office
      (PMO), South Block 148-B, New
      Delhi.

...Respondents.

(By Advocate: Shri Madhav Panikar)

O R D E R   (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, M (J):

The applicant has claimed reimbursement of certain medical bills and for a direction to the respondents to dispose of the pending representation dated 7.8.97 relating to his wife's death.

2.   The respondents in their reply have stated that medical reimbursement claim of the applicant has been processed and an amount of Rs.12885/- has been paid to him which was the admissible amount under the relevant rules issued by the Govt. They have also stated that they have informed the position relating to the claim of the applicant. They have also stated that as the reimbursement has been done in accordance with the rules,

there is no question of rejecting his claim as alleged by the applicant. They have, therefore, submitted that the present OA may be dismissed.

3.   No rejoinder has been filed by the applicant even though time for this purpose has been granted to him. The main claim of the applicant for reimbursement of medical bills has, according to the reply filed by the respondents, been considered and approved and the admissible amount of Rs.12885/- has been reimbursed to the applicant.   In the facts and circumstances of the case, as nothing further survives in the application, the OA is accordingly disposed of.

        No order as to costs.

(Mrs. Lakshmi Swaminathan)
Member (J)

/sunil/